

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**30. C.P. (IB)/741(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:-**      **Small Industries Development**  
   **Bank of India**  
   **V/s**  
   **Pravin Babulal Rathod**

**Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Narendra Singh appeared for the Petitioner and Counsel, Aditya Pimple appeared for the Personal Guarantor through VC. Reply/objection on behalf of the Personal Guarantor has been filed. Counsel appearing for the Petitioner seeks time to file rejoinder against the reply/objection of the Personal Guarantor. Let rejoinder, if any, on behalf of the Petitioner be filed at least two days before the next date of hearing. List this matter on **06.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*HARSHADA*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**